no proposal of the kind mentioned. Ministries are reorganised from time to time to make their working more efficient, and for this specific proposals are evolved in individual ministries after thorough study.

Written Answers

- (c) Two divisions in the Ministry of Works, Housing and Urban Development have been reorganised on new lines.
- (d) Reorganisation needs careful study of the situation in each agency, and this takes time. Studies have been extended to two other ministries, Commerce and Health.

REPORT ON THE ENCROACHMENT OF PROJECT AREAS IN KERALA

1080. SHRI P. K. KUMARAN: Will the Minister of HOME AFFAIRS be pleased to

- (a) whether the sub-committee appointed by the Kerala Consultative Committee to go into the question of encroachment of project areas in Kerala has submitted its report;
- (b) if so, what are the main recommendations of the Committee;
- (c) whether the Kerala Government have made any comment in the report;
- (d) whether Government have taken any decision on the report; and
- (e) if so, what are the details of the decision taken thereon?

THE MINISTER OF STATE IN THE MI-NISTRY OF HOME AFFAIRS (SHRI JAI-SUKHLAL HATHI): (a) Yes, Sir.

- (b) A statement is placed below, [See Appendix LVII, Annexure No. 64.]
 - (c) Yes, Sir.
- (d) No decision has yet been taken in the matter.
 - (e) Does not arise.

CENTRE OF ADVANCED STUDY IN ANDHRA UNIVERSITY, WALTAIR

- 1081. SHRI M. V. BHADRAM: Will the Minister of EDUCATION be pleased to refer to the answer to Starred Question No. 690 given in the Rajya Sabha on the 26th August, 1966, and state:
- (a) the reasons for which the University Grants Commission did not select any de-

partment of the Andhra University, Waltair, as a Centre of Advanced Study; and

to Questions

(b) whether any request was made by the said University to the University Grants Commission in this regard?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) The Committee of the University Grants Commission on Centres of Advanced Study has so far not considered any Department of the Andhra University as coming up to the standard for being selected for such a Centre in comparison with other Departments in the same subjects in other Universities recognised as Centres of Advanced Study.

(b) The University sent proposals to the University Grants Commission in respect of the departments of Economics, Sociology, Geology, Zoology and Nuclear Physics.

HARASSMENT BY POLICE IN CALICUT

- 1082. SHRI M. V. BHADRAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to the news which appeared in column 6 on page 2 of the 'Patriot', dated 28th August, 1966, regarding the harassment being caused by the police in Calicut (Kerala) to the distributors and subscribers of Soviet periodicals; and
- (b) if so, what action has been taken in the matter?

THE DEPUTY MINISTER IN THE MI-NISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b) A case has been registered under sec. 294-A IPC against an agent for alleged sale of tickets for an unauthorised lottery. No harassment was caused by the Police to the distributors and subscribers of Soviet periodicals.

CASES OF DISPUTES PENDING WITH INDUSTRIAL TRIBUNAL, DHANHAD

1083. SHRI M. V. BHADRAM: Will the Minister of Labour, Employment and REHABILITATION be pleased to refer to the answer to Unstarred Question No. 550 given In Rajya Sabha on 12th August, 1966, and state the number of cases of Industrial Disputes pending before the Industrial Tribunal at Dhanbad for (i) over

three years, (ii) over two years, and (iii) over one year?

Written Answers

THE DEPUTY MINISTER IN THE MI-NISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN); Of 384 cases pending with the Central Government Industrial Tribunal, Dhanbad as on 30th June 1966 (i) 2 cases are over 3 years, (ii) 42 over 2 years and (iii) 144 over one year.

DIRECTOR GENERAL, C.S.I.R.

1084. Shri M. P. BHARGAVA: Will the Minister of EDUCATION be pleased to

- (a) whether it is a fact that there has recently been a change in the incumbent of the post of Director-General, Council of Scientific and Industrial Research;
- (b) whether it is also a fact that the change was to have taken place in November, 1966;
- (c) if reply to parts (a) and (b) above be in the affirmative, what were the reasons for which the change has taken place before the scheduled date?

THE MINISTER OF EDUCATION (SHRI M. C. CHAOIA): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The former Director-General, Scientific and Industrial Research has proceeded on leave preparatory to retirement with effect from 22nd August T966 (Forenoon).

PAYMENT OF NATIONAL SCHOLARSHIP

1085. Shri M. P. BHARGAVA: Will the Minister of EDUCATION be pleased to state:

- (a) whether there is any uniform method of payment of National Scholarship to its winners;
- (b) whether Government are aware that the payment of the scholarship is not made expeditiously and in some cases the delay defeats the very purpose for which the scholarship is awarded; and
- (c) if so, what steps are proposed to be taken to remove the difficulty?

THE DEPUTY MINISTER IN THE MI-NISTRY OF EDUCATION [DR. (MRS.) T. S. SOUNTMRAM RAMACHANDRAN]: uniform method of payment was recommended for adoption to all States and Union Territories in July, 1965.

to Questions

(b) and (c) It is a fact that reports regarding delay in payments to scholarship-holders in some cases have been received. Payments to scholarship-holders are, however, made through the State Governments at whose disposal the Government of India places requisite funds in the beginning of the year. State Governments have been requested time and again to take all possible steps for expeditious payments so that scholarshipholders are not put to any inconvenience. The Government of India have suggested revised payment procedure to ensure speedy payments to scholarship-holders. Under this procedure State Government authorities do not wait for the submission of the scholarship bills by the heads of the Institutions but remits the requisite funds to the heads of the Institutions where the scholarship-holders are studying so that they are able to make payments to the scholarship-holders on monthly basis.

SUSPENSION OF THE DRUG PRICES CONTROL REGULATIONS

1086. SHRI A. D. MANI: Will the Minister of PETROLFUM AND CHEMICALS be pleased to state:

- (a) whether Government have suspended the operation of the drug prices control regulations which make it obligatory for the manufacturers to mark the drug prices on the packages; and
- (b) if so, what were the circumstances which forced Government to take this action?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) and (b) Government have been informed and also learnt by a small sample survey that the dealers, due to competition among themselves, do not absorb the full discount that is allowed by the manufacturers but pass on a portion of the discount to the consumers thereby selling the medicines at varying but below the listed prices. It was represented that with the printing of prices the consumers would have to pay the printed price. Government are therefore considering whether printing on packages should indicate that the prices are the maximum chargeable from consumer!